

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 665 of 2023

Nirmal Singh Chahal

..... Applicant

Versus

State of Punjab & Ors.

..... Respondents

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Submitted by

*Ravi Pal*

(Er. Ravi Pal)

Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Faridkot  
On behalf of Punjab Pollution Control  
Board

Date: 03/07/2025

Place: Faridkot

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 665 of 2023**

**Nirmal Singh Chahal**

**..... Applicant**

**Versus**

**State of Punjab & Ors.**

**..... Respondents**

Action Taken Report by way of affidavit of Er. Ravi Pal, Environmental Engineer, Regional Office, Faridkot on behalf of Punjab Pollution Control Board i.e. respondent no. 3 in compliance of order dated 05.03.2025.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

**Respectfully Showeth**

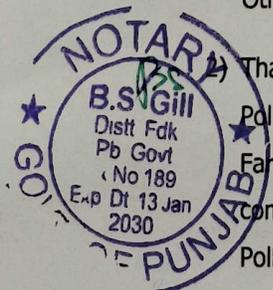
- 1) That briefly submitted, the applicant Nirmal Singh i.e resident of the colony has filed an application complaining that Farid Enclave, Kotkapura Road, Faridkot, Punjab, a PUDA approved colony which is having around 60 houses, is operating in violation of environmental norms. STP plant of the same is non-functional resulting in overflow of sewage. It was alleged in the application that the sewage is discharged into a nearby water body through a pipeline without treatment and the area of green belt has been converted into colony. The colonizers have sold the area of green belt and also land for STP. Sewage of Hotel Shahi Haveli is also discharged into colony sewage causing damage to environment due to foul smell. The letter has been treated as Original Application no.665 of 2023 titled Nirmal Singh Chahal v/s State of Punjab and Others by the Hon'ble National Green Tribunal.

That the deponent is working as Environmental Engineer in the Punjab Pollution Control Board and is posted in the Regional Office of the Board at Faridkot. The deponent is well conversant with the facts of the case and is competent and authorized to file the present affidavit on behalf of Punjab Pollution Control Board i.e. respondent no.3.

- 3) That in compliance to orders dated 11.01.2024 and 13.03.2024, action taken / status reports have been filed before this Hon'ble Tribunal on behalf of Punjab

*Ravi Pal*

**03 JUL 2025**

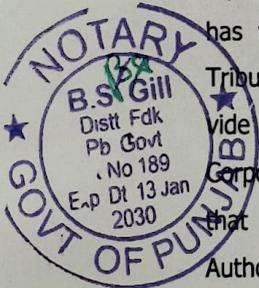


Pollution Control Board. The copies there of are not being enclosed further for the sake of brevity.

- 4) That the present affidavit is being filed by the deponent in compliance to order dated 05.03.2025, wherein the respondents including the respondent Punjab Pollution Control Board have been directed to file their responses by way of affidavit before the next date of hearing.
- 5) That briefly submitted, the respondent Punjab Pollution Control Board has issued notices and extended opportunities of hearing to the project proponent on 30.10.2023 and 06.03.2024. No one has attended the hearing on behalf of the project proponent before the Chief Environmental Engineer of the Board on 30.10.2023 when the project proponent was directed to ensure the operation of Sewage Treatment Plant regularly and scientifically to achieve the effluent standards and to obtain the consents to operate of the Board for phase-1 and phase-2 of the colony and to provide adequate disposal arrangements for treated domestic effluent. The proceedings of hearing were conveyed to the project proponent vide letter no. 3460 dated 07.11.2023.

Another hearing was afforded to the project proponent on 06.03.2024 before the Member Secretary of the Board. After hearing, directions were issued vide various letters dated 06.03.2024 to the project proponent not to sell any vacant residential and commercial plot or to make expansion, Punjab State Power Corporation Ltd not to release electric power connections to the colony, Punjab Urban Planning and Development Authority to cancel the license issued to the project proponent, Sub Registrar-cum-Tehsildar, Faridkot not to register any sale deed pertaining to the colony, Environmental Engineer to initiate legal action against the project proponent.

- 6) That vide order dated 13.03.2024 the Hon'ble Tribunal has directed respondent no. 1 to 3 to take remedial measures and to file action taken report. In compliance the Punjab Pollution Control Board i.e. respondent no.3 has filed an action taken report dated 29.04.2024 apprising the Hon'ble Tribunal that directions have been issued in the case to various authorities vide letters no. 1064-1071 dated 06.03.2024. The Punjab State Power Corporation Ltd vide letter no. 1508 dated 02.04.2024 informed the Board that the Department is complying with directions. Bathinda Development Authority vide letter no. 191 dated 12.04.2024 has informed that the colony was granted license in the year 2005 and completion certificate was issued on 27.07.2017 after the completion of development work and there is no provision to cancel the license after issuance the completion certificate as per the provisions of the Punjab Apartment and Property Regulation Act, 1995. In



Ravi Pal

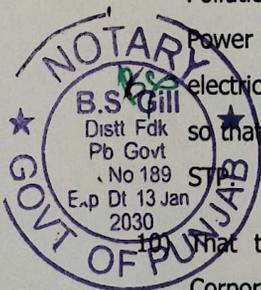
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compliance to the decision taken during the hearing held on 06.03.2024, the Regional Office of the Board at Faridkot has filed Criminal Complaint against the project proponent under the relevant provisions of the Water (Prevention and Control of Pollution) Act, 1974 before the Court of Chief Judicial Magistrate, Faridkot. The next date of hearing in the case is 04.08.2025.

7) That in further compliance to the order dated 13.03.2024 of this Hon'ble Tribunal for taking remedial measures, the Punjab Pollution Control Board in continuation of the directions earlier issued on 06.03.2024 has issued further directions vide letter no. 2009 dated 25.04.2024 to the project proponent to ensure the operation of Sewage Treatment Plant regularly and efficiently, to develop adequate plantation area / provide alternate mechanism for utilization of entire treated domestic effluent and to ensure compliance with the Solid Waste Management Rules, 2016. An action taken report dated 29.04.2024 in compliance to order dated 13.03.2024 was filed before this Hon'ble Tribunal.

8) That it is pertinent to mention here that this Hon'ble Tribunal has also impleaded the project proponent M/s Farid Colonizers and Bathinda Development Authority as respondents in the case, which have also filed their responses before this Hon'ble National Green Tribunal. After considering the facts and circumstances of the case, this Hon'ble Tribunal was pleased to pass an order dated 13.12.2024 thereby directing respondent no.5 (Bathinda Development Authority) to operate and maintain the Sewage Treatment Plant in question till final adjudication of the Original Application or till further order to the contrary, as the case may be.

9) That in compliance of order dated 13.12.2024, the respondent Punjab Pollution Control Board has given no objection certificate to the Punjab State Power Corporation Ltd vide letter no. 251 dated 21.01.2025 for release of electric power load of 10 KW for operation of STP in the colony Farid Enclave so that respondent no 5 – Bathinda Development Authority could operate the



10) That the power load has been sanctioned by the Punjab State Power Corporation Ltd and the Sewage Treatment Plant is being operated by respondent no.5 Bathinda Development Authority. The officer of the Board has visited the site in question on 18.02.2025 and treated waste water samples were collected from outlet of the STP of M/s Farid Enclave. The visiting officer has prepared the data sheet during visit on 18.02.2025 and the same was signed by Sh. Dharmpreet Singh, operator of the STP. A copy of the Data sheet prepared by the officer of the Board is enclosed as **Annexure R 3/A**. The effluent sample was analyzed by the central laboratory of the

*Sanjiv*

03 JUL 2025

Punjab Pollution Control Board at Patiala and the analysis results of the sample of trade effluent as conveyed vide letter endorsement no. 8175-77 dated 03.03.2025 were found to be within the limits prescribed by the Board. A copy of analysis results is enclosed as **Annexure R 3/B**.

- 11) That till date, neither the project proponent nor the Bathinda Development Authority has obtained the consents to operate of the Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 for the operation of the Sewage Treatment Plant and the residential colony.
- 12) That the status report by way of affidavit of the deponent is hereby submitted in compliance to order dated 05.03.2025 for kind consideration and appropriate orders of this Hon'ble Tribunal.

Date: 03/07/2025  
Place: Faridkot

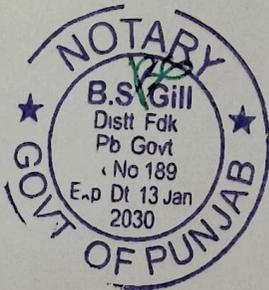
Deponent  
*Ravi Pal*  
(Er. Ravi Pal)  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Faridkot  
On behalf of Punjab Pollution Control  
Board

**Verification:**

I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to the best of my knowledge and belief, as derived from the official record. No part of the above affidavit is false and nothing material has been concealed there from.

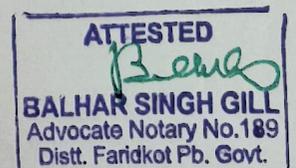
Date: 03/07/2025  
Place: Faridkot

Deponent  
*Ravi Pal*  
(Er. Ravi Pal)  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Faridkot  
On behalf of Punjab Pollution Control  
Board



The Documents entered in my Register  
on Notarial Sr. No. 1515 on the  
date of Attestation

*B.S.*  
Balhar Singh Gill  
Notary Public Faridkot  
No. 189, Pb. Govt



03 JUL 2025

# Punjab Pollution control Board

Regional Office : Faridkot

DETAILS TO BE SUPPLIED FOR THE COLLECTION OF SAMPLE

PART-A

1.	Name & Address of the industry	FARID ENCLAVE [ FARID COLONIZER Kotkapura Road, Faridkot
2.	Raw Material used	RAW SEWAGE
3.	i) Product ii) Processes involved	TREATED SEWAGE
4.	i) Give the name of the processes in operation at the time of sampling	Collection Tank MBBR
	ii) The number of the waste water streams from different processes along with discharge of each	ONE
5.	i) Quantity of industrial effluent discharge per hour (in litres)	200 KLD
	ii) Is the discharge of industrial effluent continuous or intermittent and if intermittent, day & time of its discharge	Continuous
	iii) Is the quantity and quality of industrial effluent from different streams uniform through out or not	Almost uniform
	iv) Present method of disposal of industrial effluent	on to land for plantation
6.	i) Working hours	24 hrs
	ii) Closed day	when Required
7.	Number of outlets through which industrial effluent is discharged / carried out the industry	ONE
8.	Name of the occupants / representative of the industry with designation present at the time of sampling	operator Sh. Dharmpracet Singh (82844-05734)
9.	Process not working at the time of sampling & why?	—
10.	Parameters to be analyzed	↓
11.	Sample preserved for (tick)	<u>INLET</u> : 1.1 PH, TSS, BOD
i)	Organic parameter (freeze below 4°C)	1.2 COD
ii)	Metals (pH less than 2 with HNO <sub>3</sub> )	<u>OUTLET</u> 2. PH, TSS, BOD
iii)	Cyanide (pH above 10 with NaOH)	3. COD
iv)	Oil & grease (separate 1 Ltrs. sample Glass bottles & freeze)	5. F. Coli
v)	Others	4. Exbrg

12. Detailed visual report of Water & Air *Slight yellow, Air clear*
13. i) Name the components of the ETP which were working *Collection Tank - Sludge Holding Tank*  
 ii) If any component was not working why? *→ Aeration Tank → Equalization Tank - D.B.B.R. Tank → final Treated water*
14. Date & Time of collection of sample *18/02/2025, Time 14.00 hrs*
15. Temperature in °C a) Air *27°C* b) Sample *24°C*
16. Colour and odour of the sample *INLET - odour, slight yellow*  
*OUTLET - Slight odour, Almost clear*
17. Type of sample collected grab or composite *G.R.A.B*
18. Point of sample collection *INLET & OUTLET*
19. Remarks :-  
 1. ~~At~~ Inlet & outlet no flow meter  
 2. Slight odour observed.  
 3. STP starts after order of N.A.T.

NOTE:-

i) The sample of trade effluent of M/s ..... from the point mentioned at Sr. No. 8 above was collected in the presence of Sh. .... occupier representative of the industry placed in dry and empty container after explaining the provisions of section 21 of the Water (Prevention & Control of Pollution) Act, 1974 to them. No request to send the sample to the State Water Laboratory under section 52 (i) of the said Act has been made by occupier / representative of the industry. The sample was stirred and placed in dry bottle / dry bottles and sealed ..... bearing inscription of AEE.

1. *Dharampreet Singh (operator)*  
 2. ....

3. *Manjeet Singh Virdi (J.B.R.)*  
 4. ....

*Dharampreet Singh*  
*BSM*  
 Signature of the occupant / Representative of the industry with Designation

*MS*  
 Signature of the Officer official collecting the sample

Received sealed / unsealed and preserved sample on ..... at ..... Through Sh. ....

BOARD ANALYST



**PUNJAB POLLUTION CONTROL BOARD**  
**CENTRAL LABORATORY**

NABL Accredited & ISO 45001: 2018 (OHS) certified Laboratory  
 WATER LAB, HEAD OFFICE, VATAVARAN BHAWAN, PATIALA, PUNJAB  
 Email: [soilab2010@gmail.com](mailto:soilab2010@gmail.com); Website: [www.ppcbonline.org](http://www.ppcbonline.org)

**TEST REPORT**

Test Report Code : E-2046-2047  
 Report Issue Date : 27.02.2025  
 Report Sent to (Name & Address) : M/s Farid Enclave (Farid Colonizer) Kotkपुरa Road,  
 Faridkot  
 Date of Sample Receipt : 19.02.2025  
 Sample Registration No. : E-2046-2047  
 Sample Description : Effluent Sample  
 Type of Sample : Grab  
 Analysis Duration : 19.02.2025 to 27.02.2025  
 Sampling Location : Inlet (E-2046) & Outlet (E-2047)  
 Date of Sample Collection : 18.02.2025  
 Name of Sample Collecting Officer : Er. Harjeet Singh, Viridi, JEE  
 Sampling Protocol : IS 17614 (Part-10): 2021  
 Sample Quantity : 6.0 L  
 Sample Packing : Plastic Bottle

**Test Results**  
**(Water Quality Analysis)**

Sr. No.	Test Parameters	Units	Results		Test Method
			Inlet	Outlet	
1	pH Value	-	7.3	7.9	IS 3025 Part-11
2	Total Suspended Solids (TSS)	mg/l	60	30	IS 3025 Part-17
3	Chemical Oxygen Demand (COD)	mg/l	108	34	IS 3025 Part-58
4	Bio-Chemical Oxygen Demand (BOD)	mg/l	45	7	IS 3025 Part-44

Remarks: No specific standards prescribed as per EPA. However, if any stringent/other standards have been imposed by the Board, the same shall prevail.

\*\*---End of Report---\*\*

*[Signature]*  
 Name, Designation & Signature of Analyst

*[Signature]*  
 Name & Designation of Authorized Signator  
 Avtar Singh  
 Scientific Officer  
 (Seal & Signature)



# 449 PUNJAB POLLUTION CONTROL BOARD CENTRAL LABORATORY



NABL Accredited & ISO 45001: 2018 (OH&S) certified Laboratory  
WATER LAB, HEAD OFFICE, VATAVARAN BHAWAN, PATIALA, PUNJAB  
Email: [solub2010@gmail.com](mailto:solub2010@gmail.com); Website: [www.ppcbonline.org](http://www.ppcbonline.org)

### TEST REPORT

Test Report Code	: E-2046-2047
Report Issue Date	: 27.02.2025
Report Sent to (Name & Address)	: M/s Farid Enclave (Farid Colonizer) Kotkपुरa Road, Faridkot
Date of Sample Receipt	: 19.02.2025
Sample Registration No.	: E-2046-2047
Sample Description	: Effluent Sample
Type of Sample	: Grab
Analysis Duration	: 19.02.2025 to 27.02.2025
Sampling Location	: Inlet (E-2046) & Outlet (E-2047)
Date of Sample Collection	: 18.02.2025
Name of Sample Collecting Officer	: Er.Harjeet Singh, Virdi, JEE
Sampling Protocol	: IS 17614 (Part-10): 2021
Sample Quantity	: 6.0 L
Sample Packing	: Plastic Bottle

### Test Results

(Water Quality Analysis)

Sr. No.	Test Parameters	Units	Results	
			Inlet	Outlet
1	Feacal Coliform MPN/100ml	-	-	400

Remarks: No specific standards prescribed as per EPA. However, if any stringent/other standards have been imposed by the Board, the same shall prevail.

\*\*---End of Report---\*\*

Endst. No: 8175-77

Dt. 03/3/25

A copy of the above is forwarded to the:-

1. The Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana.
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office, Bathinda.
3. The Environment Engineer, Punjab Pollution Control Board, Regional Office, Faridkot.

Name, Designation & Signature of Analyst



SA/AEE...../JEE....

ਨਵੀਂ ਡਾਕ

ਦਿੱਤੀ ਦਿੱਤੀ:

10/3

Name & Designation of Authorized Signatory

Avtar Singh  
 Scientific Officer  
 (Seal & Signature)

10/3

